

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-1015/PB/2020
IA/3617/2023

IN THE MATTER OF:

M/s. Endless Services Ltd.

.....Applicant

Vs.

M/s. SLR Construction Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 19.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Pankaj Agarwal, Adv.

For the Respondent :

ORDER

IA/3617/2023:-

Ld. Counsel on behalf of the Financial Creditor is present and submitted that in terms of order dated 05.07.2024, they have filed the written submission. However, the written submission of the Financial Creditor is not available on the e-portal of the Tribunal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have filed their written submission and the same is available on the e-portal of the Tribunal. List this application on **01.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)